

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**RECORD OF PROCEEDINGS**

**Petition No. 47/2010**

Subject: Non-compliance of Commission's order dated 31.3.2009, 7.1.2010 and 27.1.2010 (Commission's direction to TNEB to clear the income tax dues and excess rebate availed with interest).

Date of Hearing: 15.7.2010

Coram: Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner: Neyveli Lignite Corporation Ltd

Respondent: Tamil Nadu Electricity Board (TNEB)

Parties present: Ms. Bindu K.Nair, Advocate, NLC  
Shri Sumit Goel, Advocate, TNEB  
Shri Kr. Shashank, Advocate, TNEB  
Ms. Maheshwari Bai, TNEB  
Shri Jameel Pasha, TNEB

The learned counsel for the respondent submitted that the appeal (Appeal No.49/2010) filed by it against the order of the Commission dated 7.1.2010 in Petition No. 163/2008 has been heard by the Appellate Tribunal and judgment has been reserved. Accordingly, the learned counsel prayed that the matter be adjourned for six weeks. The prayer was not opposed by the learned counsel for the petitioner.

2. By mutual consent of the parties, the Commission adjourned the matter to 26.8.2010.

Sd/-  
T.Rout  
Joint Chief (Law)